

Saturday, February 20, 1858

LEGISLATIVE COUNCIL
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PROCEEDINGS

OF THE

LEGISLATIVE COUNCIL OF INDIA,

January to December 1858.

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1858.

against the complainant; but if either of the parties had any claim of right, he would be at liberty to institute a regular suit to establish the same, anything in the decision of the Commissioner notwithstanding.

These were the leading provisions of the Bill, and he now begged to move its first reading.

The Bill was read a first time.

KURNOOL.

MR. ELIOTT moved the second reading of the Bill "for bringing the District of Kurnool under the Laws of the Presidency of Fort St. George."

The Motion was carried, and the Bill read a second time.

POR-T-DUES (KURRACHEE).

MR. LEGEYT moved that the Bill "for the levy of Port-dues and fees in the Port of Kurrachee" be now read a third time and passed.

The Motion was carried, and the Bill read a third time.

POR-T-DUES (FORT ST. GEORGE).

MR. ELIOTT moved that the Council resolve itself into a Committee on the Bill "for the levy of Port-dues and fees at Ports within the Presidency of Fort St. George"; and that the Committee be instructed to consider it in the amended form in which the Select Committee had recommended it to be passed.

Agreed to.

The Bill passed through Committee without amendment.

The Council having resumed its sitting, the Bill was reported.

KURNOOL.

MR. ELIOTT moved that the Bill "for bringing the District of Kurnool under the Laws of the Presidency of Fort St. George" be referred to a Select Committee consisting of Mr. Currie, Mr. Harington, and the Mover.

Agreed to.

POET-DUES (KURRACHEE).

MR. LEGEYT moved that General Low be requested to take the Bill "for

the levy of Port-dues and fees in the Port of Kurrachee" to the President in Council, in order that it may be submitted to the Right Honorable the Governor-General for his assent.

Agreed to.

STATE OFFENCES.

MR. ELIOTT said he had received a communication from the Madras Government forwarding a letter from the Advocate General of that Presidency referring to a trial held in the Supreme Court there under Act XI of 1857 (for the prevention, trial, and punishment of offences against the State), and in which the learned gentleman called attention to what he considered were defects in the Act. It did not appear to him (Mr. Elliott) that the defects alluded to, if they were such at all, required to be corrected; and he should, therefore, only move to lay the communication on the table.

The Council adjourned.

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Saturday, February 20, 1858.

PRESENT:

The Honorable J. A. Dorin, Vice-President, in the Chair.

Hon. the Chief Justice.	P. W. LeGeyt, Esq.,
Hon'ble Major General	E. Currie, Esq.,
J. Low,	Hon. Sir A. W. Buller,
Hon'ble B. Peacock,	and
D. Elliott, Esq.,	H. B. Harington, Esq.

CONFISCATION OF VILLAGES, &c.

MR. PEACOCK presented the Report of the Select Committee on the Bill "to authorize the confiscation of, or the imposition of fines on Villages and other places for offences committed by the Inhabitants."

CORPORAL PUNISHMENT.

MR. PEACOCK also presented the Report of the Select Committee on the Bill "to authorize the infliction of Corporal Punishment in certain cases."

BOMBAY WATER-WORKS.

MR. LEGEYT presented the Report of the Select Committee on the Bill "to

give effect to an agreement between the Government of Bombay and Her Majesty's Justices of the Peace for the Town and Island of Bombay and Colaba in relation to certain Water-works in the Islands of Salsette and Bombay."

MUNICIPAL ASSESSMENT (BOMBAY).

MR. LEGEYT also presented the Report of the Select Committee on the Bill "for appointing Municipal Commissioners and for raising a Fund for Municipal purposes in the Town of Bombay."

PORT-DUES (GULF OF CAMBAY).

MR. LEGEYT also presented the Report of the Select Committee on the Bill "for the levy of Port-dues in certain Ports within the limits of the Gulf of Cambay."

PORT-DUES (FORT ST. GEORGE).

MR. ELIOTT moved that the Bill "for the levy of Port-dues and fees at Ports within the Presidency of Fort St. George" be now read a third time and passed.

The Motion was carried, and the Bill read a third time.

MR. ELIOTT moved that the above Bill be sent to the President in Council in order that it may be submitted to the Right Honorable the Governor-General for his assent.

Agreed to.

NOTICE OF MOTION.

MR. LEGEYT gave notice that he would, on Saturday the 27th instant, move the first reading of a Bill to repeal Regulation VI. 1831 of the Bombay Code and Act I of 1836.

LUNACY (SUPREME COURTS).

MR. CURRIE moved that a communication received by him, from the Government of Bengal be laid upon the table and referred to the Select Committee on the Bill "to regulate proceedings in Lunacy in Her Majesty's Courts of Judicature."

Agreed to.

The Council adjourned.

Saturday, February 27, 1858.

PRESENT:

The Honorable J. A. Dorin, *Vice-President*, in the Chair.

Hon. the Chief Justice,	D. Elliott, Esq.,
Hon. Major General	P. W. LeGeyt, Esq.,
J. Low,	E. Currie, Esq.,
Hon. J. P. Grant,	and
Hon. B. Peacock,	H. B. Harrington, Esq.

PATENTS FOR INVENTIONS.

THE CLERK reported that he had received from the Under-Secretary to the Government of India in the Home Department, a copy of a Despatch from the Honorable the Court of Directors with respect to the Patents Act, in which the Court desire that no time be lost in laying before the Council the Draft of an Act for the protection of Inventions, and that, when the same is approved of by the Council, it be forwarded to the Court, in order that the necessary steps may be taken for obtaining thereto the sanction of the Crown.

BOMBAY LIGHT-DUES.

MR. LEGEYT moved the first reading of a Bill "to repeal the Laws relating to the levy of Light-Dues at Ports within the limits of the Gulf of Cambay." These were enactments for the levy of Light-house dues by which Light-houses were maintained in and near the Gulf of Cambay. Provision for the future levy of these dues had been made in the Bill now before the Council for the levy of Port-dues in the Gulf of Cambay; and if that Bill passed, of which there was every probability, the enactments he now wished to repeal, would be useless. The Honorable Member concluded by reading the Preamble to the Bill and the enacting Clause.

The Bill was read a first time.

MARINE POLICE (MADRAS).

MR. ELIOTT moved the first reading of a Bill "for the maintenance of a Police Force for the Port of Madras." The Bill, he said, was intended to provide for the maintenance of an additional Police Force at Madras for the purpose of protecting goods in transit between the shore and the shipping. For many